

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.30/(MAH)/2013
CA No.



CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 07.04.2017

NAME OF THE PARTIES: Mr. Avinash Dekhane
V/s.
M/s. Archivista Consultants Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
(1.)	PRACHI WAZALWAR	ADV.	 
(2.)	NAVNEET WAZALWAR	FOR	
(3.)	ABHAY WAZALWAR	RESPONDENTS	
4	AJAY ANTARKAR	PCS for Petitioner	

ORDER

C.P. No. 30/397-398/NCLT/MB/MAH/2013

1. The Learned Counsel of both the sides are present.
2. In respect of C.P. 30/2013 an Additional Affidavit has been filed by the Respondent which was served on the Petitioner, seeking time to file a Counter Affidavit. The Counter Affidavit can be filed on or before 20.04.2017. Leave is granted to the other side to file Rejoinder to the Counter Affidavit if any is required, within a week's time.
3. In respect of C.P. 11/2014 Affidavit of Service is on record. A Reply from the other side has been filed. For filing of Rejoinder Two weeks time is granted. To be filed on or before 20.04.2017.

4. On completion of these pleadings, let this matter be fixed for hearing on **29.06.2017** after the Court Vacation is over. Date is duly communicated to both the sides.

Dated: **07.04.2017**

Sd/-
M.K. Shrawat
Member (Judicial)